

आयकर अपीलीय अधिकरण, हैदराबाद पीठ में  
**IN THE INCOME TAX APPELLATE TRIBUNAL  
HYDERABAD BENCHES "A", HYDERABAD**

**BEFORE**

**SHRI LALIET KUMAR, Hon'ble Judicial Member  
SHRI MANJUNATHA. G. Hon'ble Accountant Member**

ITA Nos.189/Hyd/2023		
Assessment Year: 2017-18		
M/s Karshak Vidya Parishad, G-2, SBI Colony, Bagh Amberpet, Hyderabad-500013.  PAN: AAATK5390B  (Appellant / Assessee)	Vs.	Addl. Commissioner of Income Tax, Central Range- 2, Hyderabad.   (Respondent)
Assessee by:	Shri P. Murali Mohan Rao, CA.	
Revenue by:	Shri Srinath Sadanala, Sr.A.R.	
Date of hearing:	23.12.2024	
Date of pronouncement:	23.12.2024	

**ORDER**

**PER LALIET KUMAR, J M:**

This appeal filed by the assessee is directed against the order of learned Commissioner of Income Tax (Appeals)-12, Hyderabad passed on 24.03.2023 for the assessment year 2017-18.

2. The Id. Counsel for the assessee, at the time of hearing referring to petition for withdrawal of appeal dated 23-12-2024 filed by the assessee submitted that the assessee wishes to

withdraw the appeal for Assessment Year 2017-18 and therefore, the appeal may be dismissed as withdrawn. The Ld. DR for the revenue does not have any objection for withdrawal of appeal.

4. We have heard both the parties and after considering the petition filed by the assessee for withdrawal of appeal, the appeal filed by the assessee for the Assessment year 2017-18 is dismissed as withdrawn.

5. In the result, the appeal filed by the assessee for the Assessment year 2017-18 is dismissed.

Order pronounced in the Open Court on 23<sup>rd</sup> December 2024.

<b>Sd/-</b> <b>(MANJUNATHA, G.)</b> <b>ACCOUNTANT MEMBER</b>	<b>Sd/-</b> <b>(LALIET KUMAR)</b> <b>JUDICIAL MEMBER</b>
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Hyderabad, dated 23.12.2024.

Copy to:

S.No	Addresses
1	M/s Karshak Vidya Parishad, G-2, SBI Colony, Bagh Amberpet, Hyderabad-500013.
2	Addl. Commissioner of Income Tax, Central Range-2, Hyderabad.
3	Pr.CIT, Central, Hyderabad.
4	DR, ITAT Hyderabad Benches
5	Guard File

*By Order*